

NHRC seeks reports on death of UTP in Odisha jail

EXPRESS NEWS SERVICE @ Cuttack

THE National Human Rights Commission (NHRC) has sought a detailed report from the Gajapati district administration and jail authorities on the death of a 28-year-old undertrial prisoner in custody at Parlakhemundi sub-jail on September 5.

The Commission took cognizance of the matter after a complaint by Jeypore-based human rights activist Anup Kumar Patro alleging that Runa Badarait, who had been lodged in the jail since July 7, died after suffering severe stomach pain.

According to the complaint,

Badarait had repeatedly complained of illness but was allegedly treated only by the jail pharmacist and not shifted to a hospital in time. The NHRC also noted that it had received an intimation about the death from the superintendent of Parlakhemundi sub-jail.

The complaint and intimation was placed before the Commission on September 25. After perusing them, the Commission directed the district magistrate and SP, and the jail superintendent to submit reports within three weeks.

The Commission has sought a detailed report covering all the

aspects leading to death, besides the deceased's initial health screening report in the NHRC-prescribed format and complete medical treatment records. The medical records are required to include details from any previous jail, if applicable, along with a chronological medical summary of the ailments and indoor or outdoor treatment provided.

The authorities have also been asked to submit the inquest panchnama, a typed copy of the postmortem report and its video CD, besides chemical and histopathology examination reports of viscera, wherever applicable.

The NHRC further sought the final cause of death based on the FSL report, if applicable, and the magisterial enquiry report. It has also asked for an action-taken report on the magisterial enquiry, the status or final outcome of any departmental action or criminal proceedings, and any Crime Branch or CID inquiry report, if conducted.

The Commission directed its registry to ascertain from the Odisha State Human Rights Commission whether it has taken cognisance of the death in judicial custody and, if so, the date on which such cognisance was taken.

गलत सर्जरी से मौत के मामले में आयोग ने प्रशासन की रिपोर्ट नकारी

वाराणसी। बीएचयू-आईएमएस के ट्रॉमा सेंटर में राधिका देवी (71) की गलत सर्जरी और उसके बाद मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने प्रशासन की रिपोर्ट पर आपत्ति जताई है। आयोग ने पूरे मामले की निष्पक्ष और स्वतंत्र जांच कराने के आदेश जारी किए हैं। साथ ही 7 नवंबर 2026 तक जांच रिपोर्ट वाराणसी के डीएम और सीएमओ से मांगी है।

यह कार्रवाई मानवाधिकार संगठन पीपुल्स एक्शन फॉर ह्यूमन राइट्स एडवॉकसमेंट (पहरा) के अध्यक्ष अनिल कुमार मौर्य की

शिकायत पर हुई है। शिकायत के अनुसार, 7 मार्च 2026 को राधिका देवी को रीढ़ की हड्डी के ट्यूमर के इलाज के लिए भर्ती कराया गया था। उन्हें न्यूरोसर्जरी विभाग में जाना था, लेकिन लापरवाही के चलते ऑर्थोपेडिक्स विभाग ने उनके पैर (जांघ) की सर्जरी कर दी। बाद में 18 मार्च को उनकी न्यूरोसर्जरी की गई, परंतु हालत बिगड़ने के कारण 27 मार्च 2026 को उनकी मृत्यु हो गई।

प्रशासन ने आयोग के समक्ष तर्क दिया था कि एक ही नाम के दो मरीज होने के कारण

पहचान में भ्रम पैदा हुआ, जिसके चलते यह त्रुटि हुई। हालांकि, आयोग ने इस दलील को पूरी तरह खारिज कर कहा कि नाम की समानता मरीज की सुरक्षा में हुई घोर लापरवाही को सही नहीं ठहरा सकती।

अनिल कुमार मौर्य ने बताया कि आयोग ने इस बात पर भी एतराज जताया कि अस्पताल की आंतरिक जांच समिति का अध्यक्ष उसी टीम के प्रमुख को बनाया गया, जिस पर लापरवाही का आरोप था। पूर्व में दिए गए निर्देशों के बावजूद सीएमओ द्वारा रिपोर्ट न सौंपे जाने को गंभीरता से लिया गया। संवाद

Source: <https://www.tribuneindia.com/news/business/eco-warrior-awards-2026-bhupender-yadav-calls-conservation-a-national-responsibility-honours-indias-environmental-champions/amp>

Eco Warrior Awards 2026: Bhupender Yadav Calls Conservation a National Responsibility, Honours India's Environmental Champions

New Delhi [India], September 30: Protecting forests, wildlife, biodiversity and natural heritage is not merely a government responsibility but a national commitment, said Union Minister for Environment, Forest and Climate Change Bhupender Yadav on Tuesday evening.

Speaking at 4th Edition of Eco Warrior Awards in Delhi, Mr Yadav said that India's forests serve as ecological infrastructure, regulating water, moderating climate, conserving soil and supporting biodiversity and livelihoods. He called for a landscape-based approach integrating forests, wildlife, agriculture, water, livelihoods and human settlements, while stressing the importance of technology, scientific knowledge and community participation in conservation.

The Minister also highlighted the growing challenges faced by forest officers, including climate change, forest fires, habitat fragmentation, human-wildlife conflict and increasing pressure on natural resources. He acknowledged the contribution of frontline forest personnel and stressed that tribal and forest-dependent communities must be recognised as active partners in conservation.

Forests as India's Ecological Infrastructure

Addressing the event, Mr Yadav said India's forests are vital ecological infrastructure supporting water, climate, soil, biodiversity and livelihoods. He acknowledged the contribution of frontline forest personnel and stressed the role of tribal and forest-dependent communities as partners in conservation. The Minister said conservation has become increasingly complex, with forest officers required to manage entire ecological landscapes while balancing development, livelihoods, human aspirations and wildlife needs. He highlighted emerging challenges such as climate change, increasingly frequent and unpredictable extreme weather events, forest fires, water stress, habitat fragmentation, invasive species and growing pressure on land and natural resources. He called for a landscape approach that brings together forests, wildlife, agriculture, water, livelihoods and human settlements. Mr Yadav said conservation is not merely a government responsibility but a national responsibility, describing the Forest Service as a service entrusted with the stewardship of India's natural capital. He acknowledged the contribution of beat guards, rangers and other frontline personnel who patrol forests, respond to forest fires and protect wildlife habitats, saying they are the people who translate conservation policy into action on the ground. He said the Eco Warrior Awards celebrate "courage without publicity, service without applause and commitment without immediate rewards" and should inspire many more people to work for India's forests, wildlife and environment. He concluded that India's conservation journey under the visionary leadership of Prime Minister Shri Narendra Modi continues to demonstrate to the world that development and environmental stewardship can advance together.

Eco Warrior Awards Recognise Outstanding Conservation Efforts

The Lifetime Achievement Award was presented to Brij Kishore Singh, a 1976-batch Indian Forest Service officer of the Karnataka cadre and former Principal Chief Conservator of Forests and Head of Forest Force, for his decades-long contribution to forest and wildlife conservation. He was instrumental in combating the menace of notorious sandalwood smuggler and brigand Veerappan.

The awards recognised exceptional contributions across eight categories: Protected Area Management, Wildlife Protection and Conservation, Environment Conservation, Community Connect, Best Use of Technology, Special

Jury Award, Special Projects and Lifetime Achievement.

For the first time, two winners were selected in each of the individual award categories, following a rigorous evaluation of more than 80 nominations from across the country.

In the Protected Area Management category, Dr. Prakash Chand Gogineni, Conservator of Forests and In-charge Field Director of Similipal Tiger Reserve, Odisha, and Manish Singh, Divisional Forest Officer, Pilibhit Tiger Reserve, Uttar Pradesh, were honoured for strengthening tiger and wildlife conservation through technology, protection measures and community participation.

The Wildlife Protection and Conservation Award went to Selvi S. Senbagapriya, DCF (Genetics), Coimbatore, Tamil Nadu, for community-based conservation and scientific monitoring in Mudumalai, and Dr. Sanjeev Sharma, DCF, Palampur Forest Division, Himachal Pradesh, for wildlife rescue, rehabilitation and anti-poaching operations.

Under Environment Conservation, Dharm Singh Meena, Conservator of Forests, Bhagirathi Circle, Uttarakhand, was recognised for restoring springs and streams through scientific water conservation, while Suman Shivashankar Sivachar W.M., DFO, Wokha, Nagaland, was honoured for protecting Amur falcons, engaging former hunters in anti-poaching and conserving Doyang Reservoir.

The Community Connect Award recognised Dhawan Kumar Rawat, DFO, Pakke Tiger Reserve, Arunachal Pradesh, for linking conservation with community livelihoods, and Gurharsh Singh, DCF, Rampur, Himachal Pradesh, for constructing a timber bridge within six hours after the Samej cloudburst to facilitate rescue operations.

In Best Use of Technology, N. Jayaraj, Wildlife Warden, Hosur, Tamil Nadu, was honoured for introducing an AI-based surveillance and early-warning system to protect elephants near a vulnerable railway stretch. Ramsundar M., Director, Rajgir Zoo Safari, Bihar, was recognised for digital booking, CCTV surveillance and GPS tracking.

The Special Jury Awards went to Savita Dahiya, DCF, Barmer, Rajasthan, for restoring Tal Chhapar grassland and improving habitat for blackbucks and chinkaras, and K. Karthikeyani, DFO, Thanjavur, Tamil Nadu, for a campaign that removed 239 illegal guns from the landscape and strengthened elephant protection.

The Eco Warrior Awards 2026 and Eco Warrior Conclave were organised by Indian Masterminds in association with the Indian Forest Service Association (IFSA), to recognise outstanding contributions to forest protection, wildlife conservation, environmental sustainability and community participation. The event brought together senior forest officers, conservationists, policymakers, scientists and industry representatives to celebrate India's environmental champions and discuss emerging challenges in conservation.

Project Elephant and Great Indian Bustard Initiatives Honoured

The Special Projects Award recognised two major conservation initiatives: Project Elephant, led by Ramesh Kumar Pandey, Additional Director General of Wildlife, and the Great Indian Bustard conservation project in Rajasthan. Dr. Parag Nigam, scientist at the Wildlife Institute of India, and Dr. Vaibhav C. Mathur, Inspector General of Forests, received the award on behalf of Project Elephant.

The Great Indian Bustard project team was represented by Gobind Sagar Bhardwaj, Director of the Wildlife Institute of India; Dr. Tushna Karkaria, Project Scientist and Senior Veterinarian; Dr. Vaibhav Mathur; and KCA Arun Prasad, Additional Principal Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden, Rajasthan.

Conclave Explores Technology, Corporate Partnerships and Environmental Ethics

The conclave featured three panel discussions on emerging conservation priorities.

The first session, "AI & Technology for Conservation and Natural Resources Management," was moderated by journalist and wildlife expert Ajay Suri. The panellists included Sumit Sabarwal, N. Jayaraj, Dr. Gopala Areendran and Dr. Bilal Habib.

The second discussion, "Role of Corporates in Forest Management," was moderated by senior journalist Manoj Singh. The panellists were Dr. Pravir Deshmukh, K. Ravi Chandran, Zubair Mohammed and Anikethan C.

The final session, "Sustainable Development & Environmental Ethics," was moderated by IFS officer Dr. Nishant Varma. The discussion featured Dr. Madhu Verma, Gobind Sagar Bhardwaj and Dr. Deepankar Ghosh.

A wildlife photography exhibition showcasing photographs captured by civil servants from across India was also organised during the event.

Dignitaries Attend Ceremony; IFSA Souvenir 2026 Released

The event was attended by Dr. S. K. Awasthi, Director General of Forests; Mr. Bharat Lal, former Secretary General, National Human Rights Commission (NHRC); IFSA President Anita Karn; General Secretary Monalisa Dash; Indian Masterminds Founder Prabhakar Singh; and Co-founder and Editor Sharad Gupta, among other dignitaries.

Ms Dash welcomed the guests and outlined the efforts of the Indian Forest Service Association in advancing the interests and welfare of IFS officers across the country.

The ceremony also witnessed the release of the IFSA Souvenir 2026, featuring the experiences, perspectives and conservation journeys of Indian Forest Service officers.

The programme included addresses by IFSA President Anita Karn and Director General of Forests Dr. S. K. Awasthi, followed by the Minister's address. Editor Sharad Gupta delivered the vote of thanks, acknowledging the awardees, dignitaries, sponsors and participants.

The awards, instituted in 2023 by IFSA and Indian Masterminds, have evolved into a national platform celebrating conservation initiatives, innovation and the contribution of forest officers and frontline personnel. The ceremony concluded with a group photograph of awardees and dignitaries, celebrating their collective commitment to protecting India's natural heritage.

Leading Public Sector and Corporate Partners Support Eco Warrior Awards 2026

The event was supported by several prominent sponsors, including Hamdard Laboratories, GAIL India Limited, Karnataka Soaps and Detergents Limited, Gujarat Mineral Development Corporation Limited, Jungle Lodges & Resorts Limited, and Indian Oil Corporation Limited. The other sponsors included Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL).

Their support contributed to the successful organisation of the Eco Warrior Awards 2026 and the 4th Eco Warrior Conclave, providing a platform to recognise and celebrate India's efforts in forest conservation, wildlife protection and environmental sustainability.

Source: <https://indianexpress.com/article/cities/mumbai/amravati-hospital-fire-cctv-alarms-newborn-deaths-10900824/>

Alarms, flashing lights before fire: CCTV puts Amravati hospital response under lens

An inquiry conducted after the fire found several lapses in the Amravati hospital's fire-safety preparedness. CCTV footage of the August 24 fire at the state-run hospital in Maharashtra's Amravati shows alarms sounding and red warning lights flashing before staff responded to the fire that killed three newborns, raising fresh questions over the hospital's safety systems and emergency response.

Three premature newborns died in the fire in one room of the Neonatal Intensive Care Unit (NICU) of the Amravati District Women's Hospital, while 36 other infants were rescued and shifted to other hospitals.

The CCTV footage has raised questions about the sequence of events between the first warning signals, the outbreak of the fire, and the evacuation of the newborns.

Hospital staff told The Indian Express during its visit to the hospital after the incident that the fire alarms had not functioned.

What CCTV footage shows

The footage, which has now emerged, shows two nurses sleeping in the lobby outside the Sick Newborn Care Unit (SNCU). They appear to wake up after an explosion, with both seen covering their ears.

The nurses, along with other hospital staff, then rush toward the unit and try to douse the flames with fire extinguishers. The ward door also appears to be closed initially and is later opened by the nurses.

It shows the alarm sounding nearly three times, accompanied by flashing warning lights inside the ward, before the fire intensified.

The incident is believed to have started at around 2.50 am. Preliminary reports attributed the fire to an explosion involving a ventilator manufactured by Schiller.

What the probe found

An inquiry conducted after the fire found several lapses in the hospital's fire-safety preparedness. The fire alarm and sprinkler systems were found non-functional, and the fire pump house was reportedly locked when the fire broke out.

Five officials were suspended after the inquiry, and action was initiated against two companies over alleged lapses in fire-safety equipment.

The National Human Rights Commission (NHRC) also took note of the deaths and sought a report from the Maharashtra chief secretary.

An 11-member committee constituted to investigate the Amravati hospital fire has submitted its report to the state government. However, the report has not yet been made public.

Source: <https://www.prameyanews.com/jatani-ganesh-immersion-tragedy-who-could-face-legal-action>

Jatani Ganesh Immersion Tragedy: Who Could Face Legal Action?

The death of a youth during a Ganesh immersion procession in Jatani has raised questions over public safety, DJ restrictions and possible negligence.

Bhubaneswar, September 30: The death of a youth during a Ganesh immersion procession in Jatani has raised questions over public safety, DJ restrictions and possible negligence.

A concrete slab attached to a roadside building collapsed on spectators on September 26, killing Biswajeet Barik of Harirajpur and injuring several others.

Investigators are examining whether vibrations from a high-decibel DJ system contributed to the collapse.

However, reports indicate that the building was decades old and had been exposed to heavy rain. Police have therefore indicated that technical experts may be consulted before drawing any conclusion on the cause of the collapse.

Additional Police Commissioner Narsingha Bhola had clarified that police had not granted permission for the DJ operation during the event.

Who could face legal action?

Under Section 106(1) of the Bharatiya Nyaya Sanhita (BNS), 2023, a person whose rash or negligent act causes death may face imprisonment of up to five years and a fine. However, investigators would need to establish negligence as well as a direct link between the alleged act and the death.

DJ operators could come under scrutiny if they operated in violation of applicable restrictions and evidence establishes that excessive sound or vibrations contributed to the structural failure.

Procession Organisers may also face investigation if they had responsibility for crowd management, sound-system compliance or public safety and failed to take reasonable precautions.

The building owner or person responsible for the structure could face scrutiny if investigators find that the structure was dangerously defective or inadequately maintained and that there was knowledge of the risk or a failure to take necessary precautions.

Public officials could also be examined if evidence establishes that they had a specific legal duty relating to safety or enforcement of applicable restrictions and failed to discharge that duty.

The National Human Rights Commission (NHRC) has sought an action-taken report from the Khurda administration and police concerning allegations of high-decibel DJ use and possible administrative negligence.

For injuries, Section 125 of the BNS deals with rash or negligent acts endangering life or the personal safety of others, with higher punishment where hurt or grievous hurt is caused.

Police have registered an unnatural-death case and are investigating the circumstances.

Source: https://odishabytes.com/nhrc-seeks-odisha-dms-report-on-stone-quarrying-in-simlipal-foothills/#google_vignette

NHRC Seeks Odisha DM's Report On 'Stone Quarrying' In Simlipal Foothills

Bhubaneswar: The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Mayurbhanj District Magistrate on allegations of illegal stone quarrying in the foothills of Simlipal National Park, In an order dated September 28, the NHRC directed the DM to inquire into the allegations and submit a report within two weeks of receiving the Commission's communication.

The complaint, filed by rights activist and advocate Akhand, alleged that unauthorised stone quarrying was being carried out in the area, particularly at night, using drilling machines and explosives.

It claimed that blasting caused loud explosions and tremors in nearby villages, including Saratchandrapur and Bankasahi, and that cracks had developed in some houses, particularly mud houses inhabited by poor and vulnerable families.

The complainant also alleged that quarrying was being undertaken without requisite approvals or environmental clearances.

He further alleged that over 50 stone-laden trucks were passing through the area daily, affecting road safety and the life of residents.

Concerns were also raised over alleged deforestation, hill cutting, and noise and air pollution in the Similipal region. The complainant contended that such activities could adversely affect the safety, livelihood and dignity of local communities dependent on natural resources.

The NHRC observed that "if true", the allegations would constitute serious violations of human rights. It accordingly directed its registry to forward the complaint to the DM for an inquiry and an expeditious report.

The complainant has sought action against those involved in the quarrying, including confiscation of machinery and trucks, besides relief and compensation for families whose houses were allegedly damaged or whose lives were put at risk.

Source: <https://kalingatv.com/odisha/nhrc-demands-report-on-illegal-stone-mining-near-similipal-national-park/>

NHRC Demands Report on Illegal Stone Mining Near Similipal National Park

The NHRC has ordered the Mayurbhanj DM to probe illegal stone mining and night blasting near Similipal National Park and submit a report within two weeks.

The National Human Rights Commission has stepped in following complaints of rampant illegal stone mining and night blasting in the foothills of Similipal National Park.

In an order issued September 28, the rights panel directed the Mayurbhanj District Magistrate to look into the matter and submit an action-taken report within two weeks. The commission observed that the allegations, if true, amount to a serious violation of human rights.

The intervention follows a formal petition brought before the commission by a human rights activist. According to the complaint, miners have been using heavy drills and explosives, mainly at night, to extract stone without valid permits or environmental approvals.

The blasting has triggered loud explosions and strong tremors, causing cracks in houses across nearby villages such as Saratchandrapur and Bankasahi. Poor families living in mud homes face the greatest risk of structural damage and collapse.

The activity has also taken a heavy toll on the surrounding environment and daily village life:

Heavy traffic: More than 50 stone-loaded trucks move through the area every day, creating road safety hazards and disturbing everyday movement.

Environmental harm: Hill cutting and tree clearing have caused severe air and noise pollution, threatening the safety and livelihoods of forest-dependent families.

The complaint urged the administration to take strict legal action against those running the illegal units, seize the machinery and trucks involved, and provide financial compensation to the affected villagers.

Source: <https://www.orissapost.com/odisha-nhrc-seeks-report-on-illegal-stone-quarrying-near-similipal/>

Odisha: NHRC seeks report on illegal stone quarrying near Similipal

Bhubaneswar: The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Mayurbhanj District Magistrate on alleged illegal stone quarrying in the foothills of Similipal National Park, including areas near Saratchandrapur and Bankasahi villages.

In an order dated September 28, the NHRC directed the DM to inquire into the allegations and submit a report within two weeks of receiving the Commission's communication. The complaint, filed by rights activist and advocate Akhand, alleged that unauthorised quarrying was being carried out, particularly at night, using drilling machines and explosives.

Blasting has allegedly caused loud explosions and tremors in nearby villages, with cracks developing in some houses, especially mud houses inhabited by poor and vulnerable families. The complainant also alleged quarrying without requisite approvals or environmental clearances and claimed that more than 50 stone-laden trucks passed through the area daily, affecting road safety and residents' normal lives.

The complainant further alleged deforestation, hill cutting, and noise and air pollution, warning of risks to the safety, livelihood and dignity of communities dependent on natural resources.

The NHRC said that, if true, the allegations would constitute serious human rights violations and directed its Registry to forward the complaint to the DM for an expeditious report. The complainant sought action against those involved, including seizure of machinery and trucks, besides relief and compensation for affected families.

Source:

<https://timesofindia.indiatimes.com/articleshowprint/134600160.cms>

Teacher faces FIR for using kids in anti-PM, CEC video; NHRC seeks report

Agra: Police registered an FIR against a 28-year-old tuition teacher in Etah for allegedly using minor children in social media videos carrying political remarks against PM Narendra Modi and Chief Election Commissioner Gyanesh Kumar, while National Human Rights Commission (NHRC) took cognisance of a complaint raising concerns over the children's dignity, privacy, psychological safety and parental consent.

Police action against Pratibha Yadav followed a complaint by local beat sub-inspector Gagandeep Singh over a reel allegedly uploaded on Instagram on Sept 28. Police said the video showed children making remarks seeking the resignation of Modi and Kumar and carried references to "vote chori". It also featured a remark referring to the children as "small cockroaches". The content was subsequently shared across social media and circulated widely even after Yadav deleted the videos from her accounts.

Based on Singh's complaint, Kotwali Nagar police registered an FIR under BNS sections 352 (intentional insult intended or known to provoke a breach of peace) and 353 (statements conducing to public mischief), along with provisions of the IT Act. Police also initiated separate proceedings against Yadav for breach of peace.

"An FIR has been registered by the outpost in-charge in connection with the circulation of the video. Action has also been taken against the teacher for breach of peace," Etah SSP Dr Elamaram G said. TOI contacted Yadav for her response, but she declined to comment.

Separately, NHRC took cognisance of a complaint alleging that minor children associated with a purported coaching centre in Etah were being scripted and repeatedly used in objectionable and politically sensitive social media videos. The complaint raised concerns over their dignity, privacy, psychological well-being, parental consent and possible exploitation.

A bench headed by NHRC member Priyank Kanoongo issued notices to Etah SSP and district magistrate, Meta India's managing director and country head, and secretary of ministry of electronics and information technology, seeking action-taken reports within two weeks. NHRC also asked police to identify the children involved and take appropriate measures for their protection.

Source: <https://www.livehindustan.com/national/story-human-rights-commission-directs-rehabilitation-for-leprosy-patients-in-district-meeting-201790766256175.html>

कुछ रोगियों को स्वास्थ्य, राशन और पेंशन की सुविधा दिलाने के निर्देश

राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर डॉ. प्रदीप कुमार नायक ने कुछ रोगियों के पुनर्वास और स्वास्थ्य सुविधाओं की उपलब्धता पर जोर दिया। उन्होंने सभी मूलभूत सुविधाएं जैसे राशन कार्ड, पेंशन और दिव्यांगता प्रमाण पत्र उपलब्ध कराने राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर डॉ. प्रदीप कुमार नायक ने अधिकारियों को निर्देश दिए कि कुछ रोगियों का पुनर्वास सुनिश्चित करने के साथ उन्हें स्वास्थ्य सुविधाएं, राशन कार्ड, पेंशन और दिव्यांगता प्रमाण पत्र समेत सभी मूलभूत सुविधाएं उपलब्ध कराई जाएं। उन्होंने कहा कि किसी पात्र व्यक्ति को दस्तावेजों के अभाव में सरकारी योजनाओं के लाभ से वंचित न रखा जाए। बुधवार को जिला कार्यालय सभागार में अधिकारियों के साथ बैठक में डॉ. नायक ने मानवाधिकारों के संरक्षण और कमजोर एवं वंचित वर्गों के कल्याण के लिए संचालित योजनाओं की समीक्षा की।

कुछ रोगियों के लिए आवश्यक निर्देश

उन्होंने कहा कि कुछ रोगियों को उपचार और दवाओं के साथ सम्मानजनक जीवन के लिए सामाजिक और आर्थिक सहायता भी उपलब्ध कराई जाए। पात्र लोगों को सरकारी योजनाओं से जोड़ने के लिए विभागवार चिन्हीकरण किया जाए। उन्होंने दिव्यांगता की स्थिति वाले कुछ रोगियों के दिव्यांगता प्रमाण पत्र बनाने की प्रक्रिया सरल करने के निर्देश दिए। साथ ही राशन कार्ड, पेंशन और सामाजिक सुरक्षा योजनाओं के लंबित मामलों का प्राथमिकता से निस्तारण करने को कहा।

योजनाओं के कार्यान्वयन की समीक्षा

डॉ. नायक ने कहा कि योजनाएं संचालित करना ही पर्याप्त नहीं है, बल्कि उनका वास्तविक लाभपात्र व्यक्ति तक पहुंचना चाहिए। इसके लिए अधिकारी क्षेत्र में जाकर लाभार्थियों की स्थिति की जानकारी लें। निर्बल, असहाय, दिव्यांग और वंचित लोगों को योजनाओं से जोड़ने के लिए सभी विभाग आपसी समन्वय और संवेदनशीलता से कार्य करें।

बैठक में मौजूद अधिकारी

सीडीओ डॉ. ललित नारायण मिश्र ने डॉ. नायक का स्वागत किया और उनके निर्देशों को संबंधित विभाग से अनुपालन सुनिश्चित कराने का आश्वासन दिया। बैठक में सीएमओ डॉ. आरके सिंह, नगर मजिस्ट्रेट हर गिरी, मुख्य शिक्षा अधिकारी अमित चंद, सहायक श्रम आयुक्त प्रशांत कुमार, जिला समाज कल्याण अधिकारी सुबोध शर्मा और जिला प्रोवेशन अधिकारी अविनाश सिंह भदौरिया समेत अधिकारी मौजूद रहे।

Source: <https://www.bhaskar.com/amp/local/uttar-pradesh/rampur/shahabad/news/rampur-suresh-arrested-sambhal-arms-act-absconding-case-139202847.html>

शाहबाद में दो मामलों में फरार वारंटी अरेस्ट:रामपुर का आरोपी संभल से पकड़ाया, आर्म्स एक्ट के दो मामलों में था फरार

पुलिस अधीक्षक अनिल कुमार सिंह के निर्देश पर फरार आरोपियों की गिरफ्तारी के लिए अभियान चलाया जा रहा है। इसी के तहत शाहबाद पुलिस ने एक वांछित आरोपी को गिरफ्तार किया है। पुलिस ने उसे संभल जिले के बहजोई कस्बे में सरकारी नर्सरी ट्यूबवेल के पास से पकड़ा। पुलिस के मुताबिक, गिरफ्तार आरोपी की पहचान शाहबाद के ढकुरिया गांव निवासी सुरेश (41) पुत्र शेर सिंह यादव के रूप में हुई है। उसके खिलाफ आर्म्स एक्ट से जुड़े दो मामलों में गैर-जमानती वारंट जारी थे। ये वारंट एसीजेएम प्रथम रामपुर कोर्ट ने 21 अगस्त 2026 को जारी किए थे। पुलिस टीम ने सुप्रीम कोर्ट और राष्ट्रीय मानवाधिकार आयोग के निर्देशों का पालन करते हुए आरोपी को गिरफ्तार किया। उसे नियमानुसार संबंधित कोर्ट में पेश किया जा रहा है। यह कार्रवाई शाहबाद के क्षेत्राधिकारी देवकी नंदन के नेतृत्व में हुई। टीम में उपनिरीक्षक रमेश चंद, हेड कांस्टेबल अनिल कुमार और कांस्टेबल सुरेश कुमार शामिल थे।

Source: <https://www.livehindustan.com/national/story-jharkhand-human-rights-union-files-complaint-over-uranium-radiation-and-ethanol-factory-crisis-201790772039730.amp.html>

जादूगोड़ा में यूरेनियम रेडिएशन और एथेनॉल फैक्ट्री को लेकर दर्ज कराई शिकायत

झारखंड मानवाधिकार संघ ने जादूगोड़ा के मुर्गाघुट्ट क्षेत्र में यूरेनियम रेडिएशन और एथेनॉल फैक्ट्री से उत्पन्न पर्यावरणीय संकट के खिलाफ राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कराई। संघ ने स्वास्थ्य समस्याओं, रासायनिक कचरे, पेड़ काटने और स्थानीय श्रमिकों के अधिकारों पर चिंता जताई और प्रशासन से ठोस कार्रवाई की मांग की।

जादूगोड़ा के मुर्गाघुट्ट क्षेत्र में यूरेनियम रेडिएशन और निर्माणाधीन एथेनॉल फैक्ट्री से उत्पन्न पर्यावरणीय व स्वास्थ्य संकट को लेकर झारखंड मानवाधिकार संघ ने राष्ट्रीय मानवाधिकार आयोग में औपचारिक शिकायत दर्ज कराई है। संघ के अध्यक्ष मनोज किशोर ने मानवाधिकार भवन नई दिल्ली में एनएचआरसी के महासचिव पीयूष गोयल के कार्यालय में पदाधिकारियों से मुलाकात कर ज्ञापन सौंपा। ज्ञापन में कहा गया कि दशकों से जारी यूरेनियम खनन के कारण क्षेत्र में रेडिएशन का प्रभाव है। इससे ग्रामीणों में गंभीर स्वास्थ्य समस्याएं सामने आ रही हैं। वहीं, क्रिजल स्टार्च एग्रिको प्रालि की एथेनॉल फैक्ट्री से निकलने वाले रासायनिक कचरा नालों और कर्मा नदी में जा रहा है।

इससे स्वर्णरेखा नदी, पेयजल, कृषि और मत्स्य पालन पर खतरे की आशंका है। संघ ने करीब 20 एकड़ में पेड़ों की कटाई, काल भैरव पूजा स्थल व श्मशान घाट पर अतिक्रमण और स्थानीय श्रमिकों के अधिकारों से जुड़े मुद्दे भी उठाए हैं। जेएचआरए ने विशेषज्ञ जांच दल भेजने, स्वास्थ्य सर्वेक्षण कराने, मुआवजा व चिकित्सा सहायता देने, फैक्ट्री निर्माण पर रोक, अतिक्रमण हटाने और प्रशासनिक जवाबदेही तय करने की मांग की है।

Source: <https://www.bhaskar.com/local/mp/vidisha/news/madhya-pradesh-organ-transplant-nhrc-notice-waiting-list-controversy-139196040.html>

मध्यप्रदेश में अंगदान-प्रत्यारोपण पर NHRC का नोटिस:प्रतीक्षा सूची में गड़बड़ी और अंग खराब होने के आरोप, स्वास्थ्य विभाग से 4 सप्ताह में ATR मांगी

मध्यप्रदेश में अंगदान और अंग प्रत्यारोपण की प्रक्रिया में कथित गड़बड़ी की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग की सदस्य प्रियंक कानूनगो की पीठ ने राज्य के स्वास्थ्य विभाग को नोटिस जारी कर चार सप्ताह में एक्शन टेकन रिपोर्ट (ATR) पेश करने को कहा है।

यह शिकायत विदिशा निवासी विनोद के. शाह ने की थी। शिकायत में आरोप लगाया गया है कि अस्पतालों में अंग प्रत्यारोपण के लिए तय प्रतीक्षा सूची का सही तरीके से पालन नहीं होता। आरोप है कि पात्र मरीजों की जगह पसंदीदा लोगों को प्राथमिकता दी जाती है।

अंग समय पर नहीं पहुंचने का भी आरोप

शिकायत में कहा गया है कि अंगदान को लेकर जागरूकता बढ़ने के बावजूद सरकारी अस्पतालों में व्यवस्थाओं की कमी के कारण दान किए गए अंगों का सुरक्षित और समय पर परिवहन नहीं हो पाता। इसके चलते कुछ अंग समय पर प्रत्यारोपण के लिए इस्तेमाल नहीं किए जा पाते और खराब हो जाते हैं।

विनोद शाह ने अंगदान और प्रत्यारोपण की पूरी प्रक्रिया को ज्यादा पारदर्शी बनाने की मांग की है। साथ ही दानदाता के परिवार को अंगों के उपयोग और प्रत्यारोपण से जुड़ी जानकारी उपलब्ध कराने की मांग भी की गई है।

ग्रामीण क्षेत्रों में नेत्र विशेषज्ञों की कमी का मुद्दा

शिकायत में ग्रामीण इलाकों में नेत्र विशेषज्ञों की कमी का भी जिक्र किया गया है। इसमें मांग की गई है कि जहां विशेषज्ञ उपलब्ध नहीं हैं, वहां प्रशिक्षित नर्सिंग स्टाफ को नेत्रदान की प्रक्रिया में शामिल करने की व्यवस्था की जाए।

अब स्वास्थ्य विभाग को NHRC के नोटिस का जवाब देते हुए मामले में की गई कार्रवाई और उठाए गए कदमों की जानकारी चार सप्ताह के भीतर आयोग को देनी होगी।